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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. No. 1179/88

Dated: 29.9.1993

Virender Singh & Ors.

Applicants

Vs.

Union of India & Ors.

Respondents.

Shri K.K. Patel, Counsel for the Respondents.

None for the Applicants.

CORAM

1. Hon'ble Mr. C.J. Roy, Member (J)
2. Hon'ble Mr. B.K. Singh, Member (A)

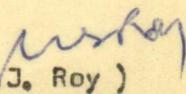
JUDGMENT (ORAL)

(Delivered by Hon'ble Mr. C.J. Roy, Member (J))

Heard the learned Counsel for the respondents. The learned counsel for the respondents states that the case has become infructuous as the applicant has got the relief as claimed by him. The case is dismissed for default, as none to say about applicant's side.

No order as to costs.

  
( B.K. Singh )  
Member (A)

  
( C.J. Roy )  
Member (J)

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